

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 05/2013

with IA No. 08/2013 (for ad-interim ex-parte stay)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 21.12.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

**Federation of Indian Airlines
V/s.**

...Appellant

AERA & Ors. (MIAL/AAI/MCA)

.... Respondents

Appearances :

Ms. Poonam Verma with Ms. Divya Chaturvedi, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Aditi Gupta and Mrs. Sanjana Ramachandran, Advocates for AERA

Mr. Sakya Singha Chaudhuri with Mr. Gautam Chawla, Advocates for MIAL.

Mrs. Rameeza Hakeem, Advocate for AAI

Mr. T. Mitra, Advocate for Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
18th April, 2013

At the request of the Counsel, appearing for Mumbai International Airport Pvt. Ltd. (MIAL), matter is adjourned. In the meantime, pleadings be completed and copies exchanged.

List this matter alongwith connected appeal (No. 03/2012) for hearing on **11th July, 2013.**

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 07/2013

with I.A. No. 11 of 2013 (for stay)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 10.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

**Express Industry Council of India
V/s.**

...Appellant

AERA & Ors. (Esquire Express/MCA)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Senior Advocate with Mr. Ranjit Walia, Ms. Renuka Singh, Mr. Raj Bhushan & Ms. Kabita Das, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with, Ms. Rameeza Hakeem and Mrs. Sanjana Ramachandran, Advocates for AERA

Mr. V. Lakshmikumaran, Mr. S. Seetharaman, Mr. Avinash Menon, & Mr. T. Sundar Ramanathan, Advocates for R-2

Mr. T. Mitra, Advocate for Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
18th April, 2013

The learned Counsel does not press for the prayer at Sl. No.(c) in the main prayers of this appeal. That be deleted.

There shall be no stay. However, the Respondent No.2 is directed to keep a separate account for the concerned tariff. This, we are saying, there should be some idea as to how much excess collected by the Respondent No.2 at the time of disposal of the appeal. All these operations shall be subject to the result of the Appeal.

The matter shall be listed on **10th May, 2013**.

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 08/2013

with I.A. No. 12, 13 & 24 of 2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 01.02.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

**Airline Operators Committee, Chennai
V/s.**

...Appellant

AERA & Ors. (AAI/DGCA/MCA)

.... Respondents

Appearances :

Ms Neelam Rathore, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem & Ms. Sanjana Ramachandran, Advocates for AERA

Mrs. Rameeza Hakeem, Advocate for AAI

Mr. T. Mitra, Advocate for Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER

18th April, 2013

Delay condoned. Appeal admitted and stay refused.

Issue Notice. Mr. Atul Nanda, Sr. Counsel, Mrs. Rameeza Hakeem & Mr. T. Mitra, Advocates appearing on behalf of AERA, AAI & MCA, respectively accept notices. Issue notice to other respondent.

List the matter on **18th July, 2013.**

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 11/2013

with IA No. 22/2013 (for condonation of delay)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines
V/s.

...Appellant

AERA & Ors. (MIAL/AAI/MCA)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Senior Advocate with Mrs. Poonam Verma, Mrs. Divya Chaturvedi and Mrs. Kabita Das, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Aditi Gupta and Mrs. Sanjana Ramachandran, Advocates for AERA

Mr. Sakya Singha Chaudhuri with Mr. Gautam Chawla, Advocates for MIAL

Mrs. Rameeza Hakeem, Advocate for AAI

Mr. T. Mitra, Advocate for Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
18th April, 2013

Issue notice on the application for condonation of delay.

Notices are accepted by the Counsels appearing for the respective Respondents.

List the matter on **18th July, 2013**.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2013

with IA No. 23/2013 (for condonation of delay)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

**Lufthansa German Airline & Ors.
V/s.**

...Appellants

AERA & Ors. (MIAL/AAI/MCA)

.... Respondents

Appearances :

Ms. Anusha Jacob & Mr. Narendra Kr. Goyal, Advocates for the Appellant, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Aditi Gupta and Mrs. Sanjana Ramachandran, Advocates for AERA

Mr. Sakya Singha Chaudhuri with Mr. Gautam Chawla, Advocates for MIAL

Mrs. Rameeza Hakeem, Advocate for AAI

Mr. T. Mitra, Advocate for Ms. Anjana Gosain, Advocate for UOI (MCA)

**ORDER
18th April, 2013**

Issue notice on the application for condonation of delay.

Notices are accepted by the Counsels appearing for the respective Respondents.

List the matter on **18th July, 2013**.

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**